THE AGRICULTURAL WORKERS WELFARE BILL, 2001

SHRI S. RAMACHANDRAN PILLAI (Kerala): Sir, I beg to move for leave to introduce a Bill to provide for the welfare of Agricultural Workers and to regulate their employment and conditions of their work, service and for matters connected therewith.

The question was put and the motion was adopted.

SHRI S. RAMACHANDRAN PILLAI: Sir, I introduce the Bill.

MR. CHAIRMAN: Dr. C. Narayana Reddy - not present. Shri C.P. Thirunavukkarasu.

THE CONSTITUTION (AMENDMENT) BILL, 2002 (To amend article 174)

SHRI C.P. THIRUNAVUKKARASU (Pondicherry): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI C.P. THIRUNAVUKKARASU: Sir. I introduce the Bill.

THE GOVERNMENT OF UNION TERRITORIES (AMENDMENT) BILL, 2002

SHRI C.P. THIRUNAVUKKARASU (Pondicherry): Sir, I beg to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963.

The question was put and the motion was adopted.

SHRI C.P. THIRUNAVUKKARASU: Sir. I introduce the Bill.

THE HIGH COURT OF MADRAS (ESTABLISHMENT OF A PERMANENT BENCH AT PONDICHERRY) BILL, 2002

SHRI C.P. THIRUNAVUKKARASU (Pondicherry):: Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a permanent bench of the High Court of Madras at Pondicherry.

The question was put and the motion was adopted.